

seen by the Member in charge of Customs and the revisions emanating from the Customs side are looked into by the Member in charge either of Income-tax or the Central Excise.

**Shri H. N. Mukerjee:** Quite apart from the special pleading indulged in by the hon. Minister, is it the policy of Government to accord to officers the right of promotion to certain other jobs, even after specific strictures, as admitted by the hon. Minister, have been passed by the High Court?

**Mr. Speaker:** I am afraid this question is too general. In all the strictures and the nature thereof and in this case, so far as I have seen the extracts supplied by the hon. member, there is no moral turpitude or any such thing that is attributed to the officer concerned. It is only his failure to observe natural justice.

**Shri H. N. Mukerjee:** Is Government aware that the said Collector of Customs has also been responsible for the dismissal of many permanent employees whose grievances are that they have not had opportunities for defending themselves against the charges preferred against them.

**Shri Tyagi:** No, Sir. As far as dismissal of Government servants is concerned, the rules have always been that they must be told what the charges were and no such case has come to my knowledge where any Government officer was dismissed or any punishment given to him without his knowledge or without being asked to explain his position.

**Shri H. N. Mukerjee:** Is it a fact that in the regime of this Collector of Customs, Customs officials were required to work very much longer hours than are possible for anybody to put in and that the Labour Commissioner of West Bengal was in great difficulty over this matter because he did not appear to have any jurisdiction over the activities of the Collector of Customs?

**The Minister of Finance (Shri C. D. Deshmukh):** May I know if this is an inquisition of the Customs Officer or such a question of public importance which was decided by the High Court? We are not in a position to answer questions in regard to what happened to the staff of the Custom House, how an officer was promoted, what he did in the year 1950 and things like that. We require notice of those questions.

**Mr. Speaker:** We will go to the next question.

#### KHADAKWASLA DEFENCE ACADEMY

**\*2365. Dr. Ram Subhag Singh:** Will the Minister of Defence be pleased to state:

(a) when the construction of the Defence Academy at Khadakwasla is likely to be completed; and

(b) what is the estimate of cost involved in the construction of that academy?

**The Minister of Defence (Shri Gopalaswami):** (a) The project is expected to be completed by 1956.

(b) The project has been sanctioned for Rs. 5.87 crores.

**Dr. Ram Subhag Singh:** May I know, Sir, whether the original estimate of the cost of construction of the Academy was the same as given by the hon. Minister?

**Shri Gopalaswami:** I have not seen any other figures, Sir. That is the only estimate I have.

**Shri Pataskar:** When was the Academy expected to be completed originally?

**Shri Gopalaswami:** By the time now indicated by me. Of course, that depends on our being able to find funds which will be required for expenditure each year.

#### CONDUCT OF GOVERNMENT CASES IN SUPREME COURT

**\*2366. Shri S. C. Samanta:** Will the Minister of Law be pleased to state:

(a) the number of cases conducted in the Supreme Court on behalf of the Central Government and the State Government (separately) during the years 1950-51 and 1951-52;

(b) the number of Counsels engaged and the amount of remuneration paid to them; and

(c) the names of States on whose behalf the cases were conducted and who bore the cost?

**The Minister of Law and Minority Affairs (Shri Biswas):** (a) The number of cases are as follows:—

	1950	1951	Upto
			1-7-1952
Union of India	33	50	32
Bombay	27	35	29
Madras	8	49	12
Punjab	17	103	38
Bihar	8	21	6
Orissa	8	15	6
Madhya Pradesh	17	37	15

	1950	1951	Upto 1-7-1952
Madhya Bharat	...	2	4
Rajasthan	7	9	3
Saurashtra	1	2	3
Hyderabad	10	4	52
Mysore	3	9	9
PEPSU	...	6	1
Travancore-Cochin	...	21	16
Himachal Pradesh	...	1	4
Bhopal	...	...	1
Manipur	1	2	1
Vindhya Pradesh	...	2	3
Delhi	3	11	1
Kutch	...	1	1
Tripura	...	...	1

(b) The number of Counsel engaged is 63, and the amount of remuneration paid is Rs. 2,53,734.

(c) The names of the States on whose behalf the cases were conducted and who bore the cost are contained in the reply to part (a) of the question.

**Mr. Speaker:** I think it will be better if such information is given in the form of a statement. That will save the time of the House.

**Shri Biswas:** I did suggest that a statement may be laid on the Table of the House; but my Ministry was not able to comply with it.

**Shri S. C. Samanta:** With reference to the answer to part (a) of the question, I find that the States of West Bengal, Uttar Pradesh and Assam have not been mentioned. May I know how their cases are being conducted?

**Shri Biswas:** The reason is that these are the three States in India which did not participate in this scheme. A Central agency was set up by the Government of India to assist the different States, but these three States stood out.

**Shri S. C. Samanta:** May I know the reasons put forward by these States for not participating in the scheme?

**Shri Biswas:** One said they would like to wait and see; the other said it was neither convenient nor necessary; the third said they were not sure about the economic position.

**Shri S. C. Samanta:** May I know the strength of the Central agency mentioned by the hon. Minister and the procedure followed by it as regards the conduct of these cases?

**Shri Biswas:** I gave the information in answer to another question only the

other day,—regarding the original strength of the staff and the increase it subsequently underwent. I am afraid I have not got the figures now.

**Mr. Speaker:** I remember that question was dealt with a few days back.

**Shri S. C. Samanta:** May I know the number of cases in which constitutional sections were brought in?

**Shri Biswas:** Sir, I cannot at the moment give my hon. friend the number of such cases, but if he wants them I can give him the information.

#### NATIONAL CULTURAL TRUST

\*2367. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) the names of State Governments with whose close co-operation the new scheme of fine art scholarships for the survey and research in selected local arts, has been initiated lately; and

(b) the amount already spent for the purpose and the amount to be spent in 1952-53?

**The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) To begin with, the Government of India propose to start the scheme with the co-operation of the Governments of Bombay, Jammu and Kashmir, Madras, Orissa and West Bengal.

(b) No money has so far been spent on the scheme. It is estimated that a sum of Rs. 12,000 will be spent during 1952-53 for the purpose.

**श्री एस०सी० सामन्त :** क्या मैं माननीय मंत्री से जान सकता हूँ कि कितने स्कालरशिप इस के बारे में गवर्नमेंट ने मुकर्रर किये हैं।

**श्री के० डी० मालवीय :** मैं ने अभी सवाल के जवाब में कहा कि कुछ स्टेटस में यह योजना चालू हो चुकी है। हर स्टेट में इस समय एक स्कालरशिप देने की योजना है।

**श्री एस० सी० सामन्त :** कलर रिप्रोडक्शन (colour reproduction) के बारे में गवर्नमेंट की कोई स्कीम है या नहीं ?

मल्लिकार्जुन गिरी  
 (मोला आज़ाद):